

[Shri Bansi Lal]

a position to accept the amendment because we may have to take the help of the Police some time and then this word 'railway administration' will include everything. If we put a special officer, then it will create a problem for us. So, I am not in a position to accept the amendment.

SHRI SHARAD DIGHE : The hon. Minister may consider this in future when difficulty arises.

I am not pressing my amendment.

PROF. MADHU DANDAVATE : If you are required to go to a court of law, you can take his help also.

MR CHAIRMAN : Is it the pleasure of the House that the amendment moved by Shri Sharad Dighe be withdrawn ?

The Amendment No.1 was, by leave withdrawn.

MR CHAIRMAN : The question is :

"That clause 11 stand part of the Bill."

The motion was adopted.

Clause 11 was added to the Bill.

Clauses 12 to 23 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BANSI LAL : I beg to move :

"That the Bill be passed."

MR CHAIRMAN : The question is :

"That the Bill be passed"

The motion was adopted.

18.15 hrs.

BUSINESS ADVISORY COMMITTEE

First Report

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : I beg to present the First Report of the Business Advisory Committee.

18.16 hrs.

The Lok Sabha then Adjourned Till Eleven of the Clock on Thursday, January 24, 1985 Magha 4, 1906 (Saka),